

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)**

**APPEAL NO. 323 OF 2018 &
IA NO. 1537, 1536, 1707 OF 2018**

Dated: 7th December, 2018

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG)**

In the matter of :

IMC Limited ...Appellant(s)

Vs.

Petroleum & Natural Gas Regulatory Board & Anr. ...Respondent(s)

Counsel for the Appellant(s) : Mr. Sanjay Sen, Sr. Adv
Ms. Nafisa Mhandepaskar
Mr. Meherzaad

Counsel for the Respondent(s) : Mr. Prashant Bezboruah for R-1
Mr. Gaurav Mitra
Mr. Adit Singh for R-2

ORDER

IA NO. 1707 OF 2018

(Appln. for condonation of delay in filing reply)

For the reasons set out in the appeal, delay in filing reply is condoned and reply is taken on record.

Application is disposed of.

APPEAL NO. 323 OF 2018

List the matter on **09.01.2019.**

**(B.N. Talukdar)
Technical Member (P&NG)**

**(Justice Manjula Chellur)
Chairperson**

ts/vg